

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-374/ND/2018

In the matter of:

Delisha Engineering
Vs.
KKSPUN India Ltd.

....**Applicant**

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 02.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Anish R. Shah, Adv.

For the Respondent

: Mr. S. S. Antanam Swaminadhan, Adv.
Ms. Nishtha Khurana, Adv.

ORDER

The matter is substantially argued. During the arguments, it is seen that the parties have not finally taken their stand and are still open for amicable settlement. In the interest of continuation of the business of the parties the matter can be negotiated. Both the learned counsels are willing to cooperate in conducting the meeting, if required, one more chance is given to explore the possibility of settlement. For further consideration on 13.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**